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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 358 OF 2007
CUTTACK, THIS THE 22nd DAY OF October, 2007

Gupteswar Odi and another..... Applicant

Vs.

Union of India & Others..... Respondents

FOR INSTRUCTIONS

1. Whether it be referred to reporters or not? No
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not? No


(M.R.MOHANTY)
VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.358 OF 2007
CUTTACK, THIS THE 22nd DAY OF October, 2007

CORAM:

HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN

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1. Shri Gupteswar Odi, aged 22 years S/o. Late Damburudhar Odi, Vill./Post. Podaghat, P.S. Mudulipada, Dist. Malkangiri.
2. Smt. Bala Odi, aged 43 years, W/o. Late Damburudhar Odi, Vill./Post. Podaghat, P.S. Mudulipada, Dist. Malkangiri

.....Applicants

Advocate(s) for the Applicant - M/s. P.K.Padhi, J.Mishra.

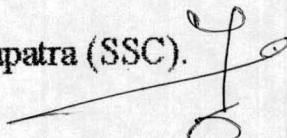
VERSUS

1. Union of India represented through it's Chief Post Master General (Orissa Circle) At/P.O. Bhubaneswar, Dist. Khurda.
2. Sr. Superintendent of Post Officers, Koraput Division, At/P.O. Jeypore, Dist. Koraput, Pin- 764001.
3. Sub Divisional Inspector (Postal) Malkangiri Sub Division, At/PO/Dist. Malkangiri, Orissa.

.....Respondents.

Advocate(s) for the Respondents - Mr. U.B.Mohapatra (SSC).

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ORAL ORDER

SHRI M.R.MOHANTY, VICE-CHAIRMAN :

Heard Mr. P.K.Padhi, Ld. Counsel appearing for the Applicant and perused the materials placed on record.

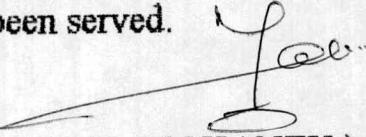
2. None consideration of the grievances raised in their representation, submitted by the Applicants (seeking an employment on compassionate ground) is the subject matter of this Original Application filed under Section 19 of the Administrative Tribunals Act, 1985. It has been alleged in the Original Application that the Applicants are rustic Scheduled Tribes from a backward district of Orissa and for the reason of non-communication of the information (pertaining to the scheme for providing employment on compassionate ground) they remained in dark and only after coming to know about the scheme, they submitted representations (to the Respondents/the authorities) seeking employment on compassionate ground.

3. Since the representations of the Applicants are stated to be still pending with the Respondents Authorities, this O.A. is hereby disposed of, at the admission stage, with direction to the Respondents to consider the grievances of the Applicants (as raised in their representations) and while considering the matter in issue, the Respondents should also take into consideration the grievances/points raised in this Original Application and

pass appropriate orders, as deemed fit and proper under the Rules, within a period of 120 days from the date of receipt of a copy of this order.

4. With the aforesaid observation and direction, this Original Application is disposed of.

5. Send copies of this order to both the Applicants and to the Respondents (along with copies of this O.A.) in the address given in the O.A. and free copies of this order be also sent to Mr. P.K.Padhi, Ld. Counsel appearing for the Applicant and to Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Union of India; on whom a copy of this O.A. has already been served.


(M.R.MOHANTY)
VICE-CHAIRMAN